

and thus, between them, the ceiling on perquisites is Rs. 1,25,400/- per annum. Government have received no complaints that they are drawing perquisites in excess of the remuneration allowed to them.

(b) The foreign travel undertaken by Managing Director of a company is a matter wholly within the competence of the management of the company, namely, its Board of Directors. Government have received no complaints whether the foreign travel undertaken by the Managing Directors referred to in the Question continued 'unnecessary expenditure' for the companies.

(c) Does not arise in view of reply to (b) above.

High Court circuit bench at Aurangabad

2477. SHRI ARVIND GANESH KULKARNI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that a circuit bench of Bombay High Court has been established at Aurangabad and it has started functioning;

(b) whether there are any other circuit benches of the High Courts functioning at places other than the seat of the High Court; and

(c) if so, whether any permission is granted by the Central Government and what is the criteria for the location of such Circuit Benches?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) The Chief Justice of the Bombay High Court has with the approval of the Governor, Maharashtra, directed the sittings of a Division Court of the Bombay High Court at Aurangabad with effect from 27-8-1981 under Section 51(3) of the States Reorganisation Act, 1956.

(b) The Chief Justice of the Gauhati has with the approval of the

Governor of Assam and North Eastern States directed the sittings of the Division Courts of the Gauhati High Court at Agartala, Imphal, Kohima and Shillong.

(c) Under the provisions of the States Reorganisation Act, 1956 and the North Eastern Areas (Reorganisation) Act, 1971 no criteria has been laid down for location of the Division Courts.

Retirement benefits under Coal India Limited

2478. SHRI ARVIND GANESH KULKARNI: Will the Minister of ENERGY be pleased to state:

(a) the number of workers and employees who have retired or have been declared medically unfit in various coal companies under CIL in 1979, 1980 and 1981 (till August) colliery-wise and year-wise;

(b) the number of such workers and employees who have been paid their full Provident Fund, Gratuity and other benefits at the time of retirement, company-wise and year-wise during the above period;

(c) the number of cases in each company still pending; and

(d) what arrangements have been made to make quick payments to workers and employees whose cases are still pending?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (d) The information is being collected and will be laid on the Table of the House.

Investigation of fatal accidents in collieries

2479. SHRI NARASINGHA PRASAD NANDA: Will the Minister of ENERGY be pleased to state:

(a) whether all cases of fatal accidents in mines under C.I.L. have been